

15.29 hrs

BILLS INTRODUCED

COMPULSORY VOTING BILL *

SHRI R. SURENDER REDDY (Waran-gal): I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith."

The motion was adopted.

SHRI R. SURENDER REDDY: I introduce the Bill.

PAYMENT OF GRATUITY (AMEND-
MENT) BILL

(Amendment of Section I, etc.)

SHRI SHARAD DIGHE (Bombay North Central): I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972."

The motion was adopted.

SHRI SHARAD DIGHE: I introduce the Bill.

15.31 hrs.

PAYMENT OF BONUS (AMENDMENT)
BILL

(Amendment of Section I, etc.)

SHRI SHARAD DIGHE (Bombay North

Central): I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

MR. DEPUTY SPEAKER: The question:

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965."

The motion was adopted

SHRI SHARAD DIGHE: I introduce the Bill.

15.31/2

CONSTITUTION (AMENDMENT) BILL *

(Amendment of Eighth Schedule)

SHRI SHARAD DIGHE (Bombay North Central): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI SHARAD DIGHE: I introduce the Bill.

15.32 hrs.

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL *

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Deputy Speaker, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) Union Territories) Order, 1951 and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951 and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968."

The motion was adopted.

SHRI RAJNATH SONKAR SHASTRI: I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

SHRI YAIMA SINGH YUMNAM (Inner Manipur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI YAIMA SINGH YUMNAM : I introduce the Bill.

15.34 hrs

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL *
(Amendment of Section 51, etc.)

SHRI P.P. KALIAPERUMAL (Cuddalore): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil

Procedure, 1908.

The motion was adopted

15.351/2 hrs

SHRI P.P. KALIAPERUMAL: I introduce the Bill.

INDIAN CITIZENS ABROAD (VOTING RIGHT AT ELECTIONS) BILL *

SHRI E. AHAMED (Manjeri): I beg to move for leave to introduce a Bill to provide the Indian citizens living abroad with the right to vote in elections to the House of the People and the Legislative Assemblies of the States.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide the Indian citizens living abroad with the right to vote in elections to the House of the People and the Legislative Assemblies of the States."

The motion was adopted

SHRI E. AHAMED: I introduce the Bill.

HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF PERMANENT BENCH AT BHOPAL) BILL *

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal."

The motion was adopted